

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) The information is being collected and will be laid on the Table of the House.

Acute shortage of Jawans

‡2511. SHRI KAPTAN SINGH SOLANKI: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that there is acute shortage of jawans in armed forces including Army as well, in the country;
- (b) if so, the details thereof;
- (c) Whether due to this shortage, security related pressure on security of country and bord areas has increased immensely;
- (d) If so, the details thereof; and
- (e) the action plan prepared by Government to meet this shortage?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) There is no significant shortage of Personnel Below Officers Rank (PBORs) and Airmen in Army and Air Force respectively. However, there is a more significant shortage of such personnel in Navy.

(c) and (d) The needs of security are being met by the optimum utilization of the available strength by prioritization of activities, use of technology and reliance on the high motivation of the personnel.

(e) Recruitment has been increased to address the shortage of sailors in Navy. Induction plans in respect of all Branches/Traders of sailor have been made taking into consideration the training capacity of ab-initio and downstream training institutions.

Pay protection of ex-servicemen on re-employment

2512. SHRI MAHENDRA SINGH MAHRA: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government of India protects the last pay drawn by ex-servicemen on re-employment in Civil Services/Public Sector Banks/SBI/RBI/LIC and other autonomous bodies under Central/State Government;
- (b) if so, then what are the elements/constitutes of the pay drawn by ex-servicemen during Armed forces service are being protected/reckoned/counted for their pay fixation on re-employment; and

‡ Original notice of the question was received in Hindi.

(c) whether instructions/guidelines in this regard have been issued and being implemented by Public Sector Undertakings/P.S. Banks/SBI/LIC/RBI and other autonomous bodies of Central/State Government?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) As per the instructions issued by Department of Personnel and Training from time to time, no protection of the pay held by the ex-servicemen (ESM) prior to retirement is given and he is allowed to draw pay only in the prescribed pay scale/pay structure of the post in which he is re-employed.

(c) Instructions/guidelines in this regard are issued from time to time by the respective nodal administrative ministries and it is the responsibility of the respective organizations to implement the same. Instructions/guidelines regarding pay rules of the State Government and other autonomous bodies under the State Governments are issued by the respective State Governments.

Crash of Sukhoi 30 jet in Rajasthan

2513. SHRI RAJIV PRATAP RUDY: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that a Sukhoi crashed in Rajasthan recently;

(b) if so, the details thereof and the reasons for the crash;

(c) the year-wise details of the number of various types of fighter aircrafts including Sukhoi 30, MIG series and helicopters of the Indian Air Force involved in accidents/crashes over the last 4 years;

(d) the details, injuries (Defence personnel, pilots and civilians) and financial losses caused due to the above accidents; and

(e) whether Government is aware of the reasons for each of these crash and the measures taken by Government?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) A Su-30 MKI aircraft of the Indian Air Force (IAF) crashed at Pokharan range, Jaisalmer, on 19.2.2013 while participating in EX-IRON FIST 2013. Both pilots ejected safely over pokharan range. No civilian was killed or injured in the crash. Reason for the crash was Technical defect.